

DEMAND NOTICE Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act and Rule 3(1) of the said Rules, the Authorized Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infiline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The details of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Table with 3 columns: Name of the Borrower(s)/ Guarantor(s), Demand Notice Date & Amount, Description of Secured Asset (Immovable Property). Includes Mr. Ravi Shankar Rai and Ms. Rani Sharma.

DEMAND NOTICE EDELWEISS ASSET RECONSTRUCTION COMPANY LTD. CIN: U67100MH2007PLC174759 Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098 Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, ("The Act") read with rule 3 (1) of the Security Interest (Enforcement) Rules 2002.

Table with 4 columns: Sl No, Name of the Borrower(s)/ Co-Borrower(s)/ Loan Account Number, Demand Notice Date & Amount, Details of the Trust & Assignor. Includes ARTI SHARMA (Borrower) SANTOSH KUMAR SHARMA (Co-Borrower).

Description Of Property:- PROPERTY 1: All That Piece And Parcel Of Residential Pvt. Plot No. 4, On Part Of Arzi No. 97, Near Fattepur Road, Majua Arzi, Pargana & Teh - Kamrup Nagar. Adm-855 Sq.Ft. Near Santosh Baba Mandir, Fattepur Road Pin Code-208021 Bounded By:-East- Open Land, West- 15' Wide Kaacha Road, North- Plot Of Such Person, South- Plot Of Such Person

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF JATALIA GLOBAL VENTURES LIMITED

Table with 2 columns: RELEVANT PARTICULARS, Details. Includes Name of Corporate Debtor, Date of incorporation, and Registered Office details.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-I has ordered the commencement of a corporate insolvency resolution process of the Jatalia Global Ventures Limited on 07.03.2024 (Order was received by IRP on 02.04.2024 from NCLT New Delhi Bench-I).

The Creditors of Jatalia Global Ventures Limited are hereby called upon to submit their claims with proof on or before 16.04.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorized Representative of the class in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties. Sd/ Tanveer Ilahee Interim Resolution Professional

Date: 02.04.2024 Place: New Delhi Reg. No. IBB/PA-001/PP-P-02553/2021/2022/13874

FORM NO. RSC- 4 (Pursuant to Rule 3(3)) Before the National Company Law Tribunal Bench at New Delhi, Company Application No 60 of 2024 SENSUI FINISERV PRIVATE LIMITED - (APPLICANT) PUBLICATION OF NOTICE

Notice may be taken that an application was presented to the Tribunal at New Delhi (Bench), on the 22nd day of March 2024 for confirming the reduction of the share capital of the above company from Rs.2,01,00,000 (Rupees Two Crore and one Lakh) consisting of 20,10,000 (Twenty Lakh and ten thousand) Equity Shares of Rs.10/- (Rupees Ten) each reduced to Rs.1,00,000 (Rupees One Lakh) consisting of 10,00,000 (Ten thousand) Equity Shares of Rs.10 (Rupees Ten) each, from each of the shareholders of the company on a proportionate basis respectively.

The notices to individual creditors have been issued. The list of creditors prepared on the 31st January, 2024 by the company is available at the registered office of the company for inspection on all working days during 11:00 AM. To 4:00 PM. From Monday to Saturday. If any creditor of the company has any objection to the application or the details in the list of creditors, the same may be sent (along with supporting documents) and details about his name and address and the name and address of his Authorized Representative, if any, to the undersigned at csauravkeshwani@gmail.com email id of (authorized signatory) within three months of date of this notice.

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FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) for the attention of the stakeholders of KAY ESS FASTENERS PRIVATE LIMITED

Table with 2 columns: Name of Corporate Person, Date of Incorporation, Authority under which Corporate Person is Incorporated, Corporate Identity Number, Address of the Registered Office of Corporate Person, Liquidation Commencement Date of Corporate Person, Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator, Last Date For Submission of Claims.

Notice is hereby given that the KAY ESS FASTENERS PRIVATE LIMITED has commenced voluntary liquidation on April 01, 2024. The stakeholders of KAY ESS FASTENERS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before May 01, 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Rajeev Bhambrani (IBBI Registration No.: IBB/PA-002/IP-N00152/2017/18/10399) is the Liquidator. Date: 04.04.2024 Place: Ludhiana

Aditya Birla Finance Limited (Formerly known as India Infiline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udaya Vihar, Phase-II, Gurgaon-122015 (Haryana) and Branch Office at 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110017

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Date: 02.04.2024 Place: New Delhi Reg. No. IBB/PA-001/PP-P-02553/2021/2022/13874

HINDUJA HOUSING FINANCE LIMITED Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch: 1st Floor, SRP Complex, Karam Chari Nagar, Bareilly-243001

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to Hinduja Housing Finance Limited (HHFL) having its Corporate Office at 167-169, 2ND Floor, Little Mount, Saidapet, Chennai - 600 015, and Branch Office at: 1st Floor, SRP Complex, Karam Chari Nagar, Bareilly-243001, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act").

DATE / TIME OF E- AUCTION : 02/05/2024 FROM 11:00 HRS - 13:00 HRS. EMD DEPOSITION LAST DATE 30/04/2024 TILL 1700 HRS. DATE OF INSPECTION OF PROPERTY 27-04-2024 BETWEEN 11:00 AM TO 02:00 PM

Table with 6 columns: Sr. No., Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s), Demand Notice u/s 13(2) Date and Amount, Description of the Immovable property/ Secured Asset, Date and Type of Possession, Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP), Bid Increase Amount.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- 1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
2. Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to be the best information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ.
3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids.
4. Auction/bidding shall only be through "online electronic mode" through the website https://bankauctoins.in/ Or Auction provided by the service provider M/S A Closure, who shall arrange & coordinate the entire process of auction through the e-auction platform.
5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc.
6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S A Closure, having its office at 605A, 6th Floor, Maitrivanan Commercial Complex, Ameerpet, Hyderabad - 500038 (Contact Person: Mr. Bharathi Raju Phone No. 8142000735, Mr. Subarao Phone No: 8142000661 Email: subbarao@bankauctoins.in, Email. bharathi@bankauctoins.in. For participating in the e-auction sale the intending bidders should register their name at https://bankauctoins.in/ well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
7. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Hinduja Housing Finance Limited" on or before 30-04-2024
8. The intending bidders should submit the duly filled in Bid Form (format available on https://bankauctoins.in/) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer HHFL Zonal Office Hinduja Housing Finance Limited - 2nd Floor, 212B & 212C, Plot No-TC/G-2/2 & TC/G-5/5, Cyber Heights, Vibhuti Khand, Gomi Nagar, Lucknow, U.P-226010, latest by 05:00 PM on 30-04-2024. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale- (as mentioned above).
9. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S A Closure to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
10. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
11. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
12. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-mail both to the Authorized Officer, Mr. Arun Kumar Singh, Zonal Office Hinduja Housing Finance Limited 2nd Floor, 212B & 212C, Plot No-TC/G-2/2 & TC/G-5/5, Cyber Heights, Vibhuti Khand, Gomi Nagar, Lucknow, U.P-226010 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
13. The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his favor and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Cheque favouring Hinduja Housing Finance Limited.
14. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
15. At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
16. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) and the submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
17. Municipal /Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
18. Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
19. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
20. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider.
21. The decision of the Authorized Officer is final, binding and unquestionable.
22. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
23. For further details and queries, contact Authorized Officer, Hinduja Housing Finance Limited, Mr. Arun Kumar Singh Mob. No. 9506011777 and Mr. Deepak Singh - 9453220448
24. This publication is also 30 (Thirty) days' notice to the Borrower / Mortgagee / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place.

Place: Bareilly Date: 03-04-2024 Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

Form No. INC-26 (Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of registered office of the company from one state to another state

Before the Central Government Northern Region In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of Coglyst Technologies Private Limited

Notice is hereby given that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting/Extra ordinary general meeting held on 2nd day of April, 2024 to enable the company to change its registered office from "State of Delhi" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post or by hand delivery with an affidavit stating the nature of his/her interest and grounds of opposition to the The Regional Director at the address B Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below: For and on behalf of the Coglyst Technologies Private Limited Sd/ Mrs. Anjali Pratik Prabhakar Director Date: 2nd April, 2024 Place: Delhi Ph: +91 9990507925

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S. E. RAILWAY - TENDER e-Tenders are invited by Sr. Divisional Engineer & Telecom Engineer (Co) Khargapur-721301, S.E.Railway for and on behalf of President of India for the following works before 12.00 hrs. on the date mentioned against items and will be opened at 12.30 hrs. SI. No.; Tender Notice No.; Description of works; Tender value; EMD respectively: (1) ST-OT-IPIS-11Stn-23-24, Dt. 02.04.2024. (i) Supply, Installation, Testing and Commissioning of various passenger amenity items viz. GPS clock, PA system, Multiline/Single Line Train Information Display Board, Platform Display Board, Coach Guidance Display Board etc, at different stations (Basta, Halidpada, Balasore, Soro, Bangriposi & Rakha Mines) over Khargapur Division, (ii) Comprehensive Annual Maintenance Contract (CAMC) of Multiline/Single Line Train Information Display Board (LED type), Platform Display Board, Coach Guidance Display Board, Central Data Controller (CDC), Platform Data Controller (PDC) at different stations (Basta, Halidpada, Balasore, Soro, Bangriposi & Rakha Mines) over Khargapur Division, (iii) Comprehensive Annual Maintenance Contract (CAMC) of Multiline/Single Line Train Information Display Board (LED type), Platform Display Board, Coach Guidance Display Board, Central Data Controller (CDC), Platform Data Controller (PDC) at different stations (Basta, Halidpada, Balasore, Soro, Bangriposi & Rakha Mines) over Khargapur Division, (iv) Comprehensive Annual Maintenance Contract (CAMC) of Multiline/Single Line Train Information Display Board (LED type), Platform Display Board, Coach Guidance Display Board, Central Data Controller (CDC), Platform Data Controller (PDC) at different stations (Basta, Halidpada, Balasore, Soro, Bangriposi & Rakha Mines) over Khargapur Division, (v) Supply, Installation, Testing and Commissioning of various passenger amenity items viz. 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